

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 18/2016  
RT NO.27/Chd/Pb/2017**

Delta India Electronics Pvt. Ltd. .. Petitioner.

Versus

Sam Pacific Engineers Pvt. Ltd. .. Respondent

Present: None for petitioner.  
Mr. Vishavjeet Singh, Advocate for respondent.

Learned counsel for respondent has filed Power of Attorney for respondent-company but the resolution of the company authorising him to appear is not attached. Learned counsel for respondent seeks time for filing the resolution. Let the needful be done.

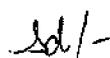
The case was at the stage of service of the respondent when it was received by transfer in the Tribunal in terms of Rule 5 of the Companies (Transfer of Pending Proceedings) Rules, 2016.

The petition is thus adjourned sine die as the petitioner has to comply with the provisions of Rule 5 of the Companies (Transfer of Pending Proceedings) Rules, 2016 read with the Companies (Transfer of Pending Proceedings) Amendment Rules, 2017 notified vide Notification dated 28.02.2017 requiring the petitioner to file appropriate application / requisite information, including details of the proposed Insolvency Professional in the Tribunal within a period of six months commencing from 15.12.2016, the date from which the aforesaid Rules came into force. In the meanwhile, if the requisite application/information including details of the proposed Insolvency Professional is filed, the matter be listed immediately thereafter. However, in case the requisite application/information is not filed

*(N Singh)*

-2-

within the prescribed period of six months, the instant petition shall stand automatically abated. A copy of this order be sent to the learned counsel for the petitioner.



(Justice R.P. Nagrath)  
Member (Judicial)

March 21, 2017

✓ saini